

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-100/2022/4882/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti. Sangeeta Gogoi Bora,  
Presiding Officer,  
Industrial Tribunal,  
Dibrugarh.

Dated Guwahati the <sup>th</sup> 30 May, 2023.

Sub: **Earned leave.**

Ref:- Your email dtd. 29.05.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 10 days from 31.05.2023 to 09.06.2023 (suffixing 10.06.2023 & 11.06.2023) along with station leave permission, from the evening of 30.05.2023 till the morning of 10.06.2023**, has been granted, subject to submission of your leave application in prescribed format as well as your Leave Admissibility Report. Further, you have been asked to hand over charge to the the in-charge District and Sessions Judge, Dibrugarh and in his absence to the next senior most Judicial Officer before proceeding on leave.

Yours faithfully,

*sd/*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-100/2022/4883-4885/A, dated , 30-05-2023**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The in-charge District and Sessions Judge, Dibrugarh.
- ✓ 3. The Project Manager, Gauhati High Court.

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**JT.REGISTRAR (VIGILANCE)**